



IN THE HIGH COURT OF JUDICATURE AT MADRAS

DATED: 30-06-2026

CORAM

THE HON'BLE MR JUSTICE G.K. ILANTHIRAIYAN

WP CrI. No. 1178 of 2025

and

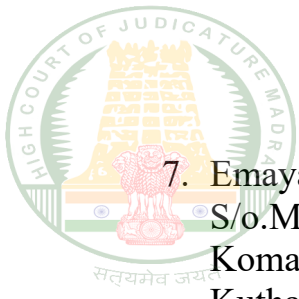
W.M.P.CrI. No.107 of 2026

Pazhaniyappan
S/o.narayanasamy,
Mariyamman Koil Street,
Komal, Kuthalam Taluk,
Mayiladuthurai District

..Petitioner(s)

Vs

1. The District Collector
Mayiladuthurai District,
Mayiladuthurai
2. The Superintendnet of Police
Mayiladuthurai District,
Mayiladuthurai
3. The Reveneue Divisional Officer
Mayiladuthurai Revenue Division,
Mayiladuthurai District,
4. The Tahsildhar
Kuthalam taluk,
Kuthalam,
Mayiladuthurai District
5. The Deputy Superintendent of Police
Kuthalam Town
Kuthalam,
Mayiladuthurai District
6. The Inspector of Police
Paliyur Police Station,
Palaiyur,
Mayiladuthurai District



7. Emayavaraman
S/o.Marimuthu,
Komal,
Kuthalam Taluk,
Mayiladuthurai District

8. Selvam
S/o.Veerasley
Komal,
Kuthalam Taluk,
Mayiladuthurai District

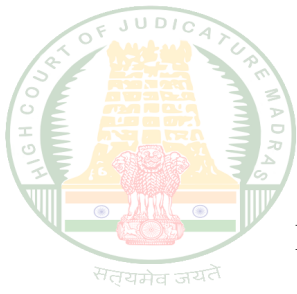
9. Gajendran
S/o.Kunju,
Komal Village,
Kuthalam Taluk,
Mayiladuthurai District

10.M.R.N.Ramesh
S/o.nagarajan
Komal Village,
Kuthalam Taluk,
Mayiladuthurai District

11.Chellappa
S/o.Not Known
Komal Village,
Kuthalam Taluk,
Mayiladuthurai District

..Respondent(s)

PRAYER : Writ Petition filed under Article 226 of the Constitution of India praying for issuance of Writ of Mandamus directing the 2nd respondent to conduct proper investigation on the complaint of the petitioner regarding social boycott and grant police protection to the petitioner and his brother for residing in their house at Mariamman Koil Street, Komal, Kuthalam Taluk, Mayiladuthurai District.



For Petitioner(s):

Mr.B.Jawahar

WEB COPY For Respondent(s):

Mr.R.Ganesh Kumar

Counsel for Government For R1 to R6

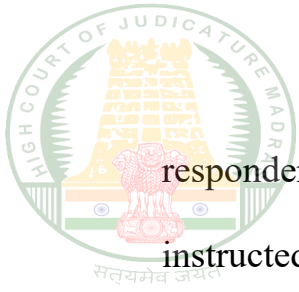
Mr.M.R.Elavarasan

For R7 to R10

ORDER

This Writ Petition has been filed seeking a direction to the second respondent to conduct a proper investigation into the petitioner's complaint regarding a social boycott, and to grant police protection to the petitioner and his brother to reside in their house at Mariamman Koil Street, Komal, Kuthalam Taluk, Mayiladuthurai District.

2. It is seen that the petitioner has performed an inter-caste marriage. Consequently, respondents 7 to 11 acted as the *Nattamai* (village headmen) of the village and condemned the actions of the petitioner. The petitioner's house was locked, forcing them to stay outside the village, as respondents 7 to 11 are not permitting the petitioner to enter the village. Therefore, the petitioner lodged a complaint. On receipt of the complaint, the sixth respondent registered an FIR in Crime No. 198 of 2025 for offences under Sections 296(b), 127(2), 324(4), and 351(2) of the BNS against respondents 7 to 11. While the investigation was pending, the petitioner was once again barred from entering his house and the village. Consequently, another complaint was lodged with the fourth respondent. The fourth respondent conducted a peace committee meeting, but



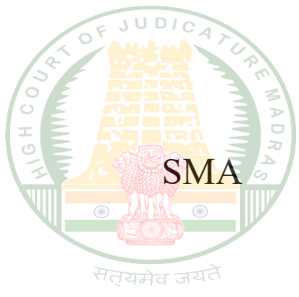
respondents 7 to 11 failed to appear. The fourth respondent then orally instructed the village concerned to permit the petitioner to stay in his house, but this instruction was not obeyed.

3. In view of the above, the petitioner is directed to lodge a fresh complaint before the third respondent RDO. The third respondent, in turn, is directed to issue notices to respondents 7 to 11, conduct an enquiry, and pass appropriate orders in accordance with law within a period of 12 weeks. Further, sixth respondent is directed to complete the investigation in Crime No. 198 of 2025 and file a final report within a period of 12 weeks from the date of receipt of a copy of this order. Further, the sixth respondent is directed to provide adequate police protection to the petitioner and his family members at the hands of the respondents 7 to 11.

4. With the above observations and directions, this Writ Petition is disposed of . Consequently, connected miscellaneous petition is closed. No costs.

30-06-2026

Index: Yes/No
Speaking/Non-speaking order
Neutral Citation: Yes/No



WEB COPY

To

1. The District Collector
Mayiladuthurai District,
Mayiladuthurai
2. The Superintendent of Police
Mayiladuthurai District,
Mayiladuthurai
3. The Revenue Divisional Officer
Mayiladuthurai Revenue Division,
Mayiladuthurai District,
4. The Tahsildhar
Kuthalam taluk,
Kuthalam,
Mayiladuthurai District
5. The Deputy Superintendent of Police
Kuthalam Town
Kuthalam,
Mayiladuthurai District
6. The Inspector of Police
Paliyur Police Station,
Palaiyur,
Mayiladuthurai District
7. The Public Prosecutor,
Madras High Court.



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WP CrI. No. 1178 of 2



G.K.ILANTHIRAIYAN, J.

SMA

WP CrI. No. 1178 of 2025

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